

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF DEEVEE COMMERCIALS LIMITED

**Registered office: Gauri Business Centre, Shantiniketan Building,
8, Camac Street, 4th Floor, Room No. 409, Kolkata – 700 017**

This corrigendum is to be read in conjunction with the original Public Announcement issued on May 13, 2010 ('Public Announcement') by Microsec Capital Limited ('Manager to the Offer') on behalf of (a) New Way Constructions Limited (b) EPL Securities Limited (c) Karan Business Private Limited (d) Zen Business Private Limited (e) Sneha Enclave Private Limited (f) Sneha Niketan Private Limited (g) Sneha Abasan Private Limited and (h) Sneha Gardens Private Limited (hereinafter individually referred to as "Acquirer" and collectively referred to as "Acquirers") to the equity shareholders of Deevee Commercials Limited ("Target Company") pursuant to and in compliance with regulations 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 ("SAST Regulations").

Shareholders are requested to kindly note the following:

Activity Schedule

The Schedule of Activities as set forth in the Public Announcement has been revised. The revised schedule of activities is as under:

Activity	Original Time Schedule	Revised Time Schedule
Public Announcement Date	Thursday, May 13, 2010	Thursday, May 13, 2010
Specified Date*	Friday, June 11, 2010	Friday, June 11, 2010
Last date for a competitive bid	Thursday, June 03, 2010	Thursday, June 03, 2010
Date by which Letter of Offer will be despatched to the shareholders	Friday, June 25, 2010	Friday, July 16, 2010
Offer Opening Date	Wednesday, July 07, 2010	Wednesday, July 21, 2010
Last date for revising the offer price/number of shares	Thursday, July 15, 2010	Thursday, July 29, 2010
Last date for withdrawal by shareholders	Wednesday, July 21, 2010	Wednesday, August 04, 2010
Offer Closing Date	Monday, July 26, 2010	Monday, August 09, 2010
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and /or the share certificate for the rejected shares will be despatched	Tuesday, August 10, 2010	Tuesday, August 24, 2010

** Specified Date is only for the purpose of determining the names of shareholders as on such date to whom the Letter of Offer will be sent and all owners (registered or unregistered) of the shares of the Target Company (except the Acquirers and the Sellers) are eligible to participate in the Offer anytime before the closure of the Offer.*

The other terms and conditions of the offer remain unchanged.

Terms used but not defined in this announcement shall have the same meaning as assigned in the Public Announcement. The Board of Directors of the Acquirers accepts full responsibility for the information contained in this announcement and also accept responsibility for the obligations of the Acquirers laid down under the SAST Regulations.

This corrigendum to Public Announcement would also be available on SEBI's website www.sebi.gov.in

Issued by Manager to the Offer for and on behalf of the Acquirers



Date : July 19, 2010
Place : Kolkata

MICROSEC CAPITAL LIMITED

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